PATNA BENCH, PAINA

O.A.NO.:3/96

Date of decision: 06.12.96

Rup Narayan Prasad

: Applicant.

Vrs.

The uNion of India & Ors. : Respondents.

Counsel for the applicant : Shri S.N.Tiwary.

CORAM

Hon'ble Fr. K.D.Saha, Member (Administrative)

Hon'ble Mr. D. Purkayastha, Member (Judicial)

ORDER DICTATED IN OPEN COURT

Hon'ble Mr. K&D Saha, Member(A):

Heard Shri S.N. Tiwary, learned counsel for the applicant on the question of admission.

This application has been filed for issue of 2. direction to the respondents to appoint the applicant as EDMC of Siraha EDBO in Champaran Postal Division/) which is under the Administrative Control of Sub-Divisional Inspector (Postal), Motihari East Sub-Division, Motihari. It is submitted that the applicant had worked as EDMC at Siraha EDBO as a substitute from time to time starting from 01.08.1996 till 21.06.1995. It is further submitted that names were called for from the Employment Exchange for filling up the post. The name of the applicant was also sponsored by the Employment Exchange alongwith the names of other candidates. Necessary verification of the certificates was also made by the Sub-Divisional Inspector (Postal), East Sub-Division, Motihari on 16.09.1995 but even then the applicant has not been employed so far. The post is still lying vacant. The applicant has submitted several representations to the Superintendent of Post Offices, Champaran Division, Motihari, (Respondent no.5) as at Annexures A/10 to A/13

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dated 27.01.1995, 23.03.1995, 12.06.1995 & 14.06.1995 respectively but to no effect. He has submitted a further representation addressed to the Post Master General, Northern Region, Muzaffarpur (Annéxure-15) but hisgrievance has not been redressed as yet.

- Considering the submissions made by the learned 3. counsel for the applicant as also after going through the averments in the application, we are of the view that this application can be disposed of by giving a direction to the Respondent no.3 (@wime Post Master General, Northern Region, Muzaffarpur) to consider and dispose of the representation of the applicant by a speaking and reasoned order.
- Accordingly, we hereby direct the applicant to file a fresh representation before the Respondent No.3 alongwith a copy of this order and a copy of the O.A. within one month from today, and the respondent shall consider and dispose of the representation of the applicant within a period of 3 months from the date of receipt of the representation by a speaking and reasoned order.

The application is disposed of accordingly. 5.

(D.PURKA

MEMBER (J)

K.D.SAHA)